

DR. DATTA SAMANT : Some of the undertakings are paying more than what you allow.

(Interruptions)

SHRI VISHWANATH PRATAP SINGH : The union leaders are happier than you are.

(Interruptions)

12.18 hrs.

ELECTION TO COMMITTEES

[English]

(i) Tea Board

THE MINISTER OF FINANCE AND COMMERCE (SHRI VISHWANATH PRATAP SINGH) : Sir, I beg to move :

"That in pursuance of sub-section (3) (f) of Section 4 of the Tea Act, 1953, read with rule 4 (1) (b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to the other provisions of the said Act and the Rules made thereunder."

MR. SPEAKER : The question is :

"That in pursuance of sub-section (3)(f) of Section 4 of the Tea Act, 1953, read with rule 4(1)(b) of the Tea Rules, 1954, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

(ii) Cardamom Board

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND SUPPLY (SHRI P. A. SANGMA) : Sir, I beg to move :

"That in pursuance of sub-section (3)(c) of Section 4 of the Cardamom Act, 1965, the members of this House do proceed to elect, in such manner as the

Speaker may direct, two members from among themselves to serve as members of the Cardamom Board subject to the other provisions of the said Act."

MR. SPEAKER : The question is :

"That in pursuance of sub-section (3)(c) of Section 4 of the Cardamom Act, 1965, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Cardamom Board, subject to the other provisions of the said Act."

The motion was adopted.

(iii) Central Silk Board

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRA SHEKHAR SINGH) : Sir, I beg to move :

"That in pursuance of sub-section 3 (c) of section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board, subject to the other provisions of the said Act."

MR. SPEAKER : The question is :

"That in pursuance of sub-section 3 (c) of section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board, subject to the other provisions of the said Act."

The motion was adopted.

(iv) Marine Products Export Development Authority

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND SUPPLY (SHRI P. A. SANGMA) : I beg to move :

"That in pursuance of sub-section 3(c) of section 4 of the Marine Products Export Development Authority Act, 1972, the members of this House do proceed to elect, in such

manner as the Speaker may direct, two members from among themselves to serve as members of the Marine Products Export Development Authority, subject to the other provisions of the said Act."

MR. SPEAKER : The question is :

"That in pursuance of sub-section 3(c) of section 4 of the Marine Products Export Development Authority Act, 1972, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Marine Products Export Development Authority, subject to the other provisions of the said Act."

The motion was adopted.

MATTERS UNDER RULE 377

[English]

MR. SPEAKER : Dr. G. Vijaya Rama Rao—not present. Shri Venkatesh—not present.

(i) Need to establish electronic Industries at Jabalpur or Kanti in Madhya Pradesh

SHRI AJAY MUSHRAN (Jabalpur) : Mr. Speaker, Sir, the electronic revolution is on its way in India. The wave will be triggered by the growth of telecommunication and micro-computer industry. The Government must identify places all over the country to establish electronic technology parks.

12.21 hrs.

[Mr. Deputy Speaker *in the Chair.*]

So far electronic industry is concentrated in a very few cities like Bangalore, Hyderabad, Delhi and Bombay. There is a strong need to spread this base further, especially in Central India.

The essential requirements for an electronic industry.

- (a) Moderate climate.
- (b) Local availability of skilled and professional manpower.
- (c) Steady and stable power supply.
- (d) Good transport and communication link.

The city of Jabalpur not only fulfills the above conditions but has all the other industrial infrastructure requirements. In the immediate neighbourhood are also rural areas for whose development electronic industry can play an important role.

There is a very strong case for the Government to establish one such electronic industry park in Jabalpur or Katni. This central town can have an identified area for setting up telecommunication and micro-computer industry. In telecommunication, the Government should set up the factory of manufacturing under public sector :

- (a) Electronic SPC-telex equipment, collaboration for which is proposed to be with Siemens.
- (b) The third SPC electronic exchange equipment processed in 8th Telecommunication plan. In computer field, any future collaboration between multi-national and Indian companies resulting in a manufacturing unit being established should find a place in Jabalpur electronic industry park.

The public sector telecommunication and computer industry would form the nucleus for a grant electronic industry park in Jabalpur which can develop into an amalgam of combined public and private endeavour.

[Translation]

(ii) Demand for taking over the Bhakra Control Board by the Centre

SHRI BIRBAL (Ganganagar): Mr. Deputy Speaker, Sir, a large part of my constituency, Ganganagar, falling under the Bhakra area, gets water from Sirhand Feeder. Sirhand Feeder is under the control of the Punjab Government. The Punjab Government, after meeting the requirements of water of their own canals, supply surplus water to the canals of the Bhakra area of Rajasthan State. Consequently there is a sharp increase or decrease in the supply of water to these canals, which causes a good deal of loss to the farmers of the area. When the Punjab Government do not need water, they release water in abundant quantity but when Punjab is in need of water, the farmers of the Bhakra area have to go